

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 1564/2020

(Arising out of impugned final judgment and order dated 25-09-2019
in WPC No. 3084/2019 passed by the Gauhati High Court)

JASMIN BEGUM @ JESMINARA BEGUM

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.15816/2020-CONDONATION OF DELAY
IN FILING)

Date : 25-01-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Dr. Menaka Guruswamy, Sr. Adv.
Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Ibad Mushtaq, ADV.
Mr. Akanksha Rai, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the petitioner seeks permission
to withdraw this petition with liberty to file review petition
before the High Court.

Permission, as sought for, is granted.

Accordingly, the special leave petition is dismissed as
withdrawn with the aforesaid liberty.

Needless to state that in case the petitioner fails
before the High Court, she is permitted to approach this Court
once again challenging the main order as well as the order
passed in the review petition.

(MADHU BALA)
AR-CUM-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR